

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP.NO. 7123/2004 in CRIMINAL APPEAL NO(s). 354 OF 2004

HARSHARAN SINGH

Appellant (s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent(s)

(For revocation of S.L.P. Granted by this Hon'ble Court vide Order dated 19.03.2004 and office report)

Date: 21/04/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE S.B. SINHA

For Appellant(s) Mr. Vimal Chandra S. Dave, Adv.

Ms. Neelam Kalsi, Adv.

For Mrs Rani Chhabra, Adv.

For Respondent(s) Mr. Atul Nanda, Addl. A.G. Punjab

Mr. Bimal Roy Jad, Adv.

Mr. P.N. Puri ,Adv

Mr. R.k. Joshi, Adv.

Mr. Sudarshan Goel, Adv.

UPON hearing counsel the Court made the following

O R D E R

Application for revoking leave to be heard alongwith main Petition.

Mahabeer Singh

(Prem Prakash)

Court Master

(Court Master)